

**GOVERNMENT OF RAJASTHAN
TRANSPORT DEPARTMENT**

No. F 6(179)Pari/Tax/Hqrs/2019-20 / 3B/19875

Jaipur, dated : 30.07.2019

NOTIFICATION

In exercise of the powers conferred by clause (a) and clause (c) of sub-section (1) of section 4 read with section 3 of the Rajasthan Motor Vehicles Taxation Act, 1951 (Act No. 11 of 1951), the State Government hereby, with immediate effect, makes the following amendments in this department's notification number F.6(179)Pari/Tax/Hqrs/2019-20/3 dated 10-07-2019, as amended from time to time, namely:-

AMENDMENTS

In the said notification,-

(i) in the table, the existing serial number 2 and entries thereto shall be substituted by the following, namely:-

2	Stage Carriage not covered under serial number 1 above and excluding those plying exclusively within the area of municipality or urban improvement trust or both or rural routes.	
	(a) Sub-urban routes	
	(i) plying upto 150 km. per day	Rs. 200/- per seat per month
	(ii) plying more than 150 km. and upto 300 km. per day	Rs. 250/- per seat per month
	(iii) plying more than 300 km. per day	Rs. 350/- per seat per month
	(b) Other routes	
	(i) plying upto 150 km. per day	Rs.250/- per seat per month
	(ii) plying more than 150 km. and upto 300 km. per day	Rs. 300/- per seat per month
	(iii) plying more than 300 km. per day	Rs. 550/- per seat per month

"

(ii) in the table, the existing serial number 10 and entries thereto shall be substituted by the following, namely:-

"

10	Stage carriage vehicles owned by a fleet owner, other than those plying exclusively within the municipality or Urban Improvement Trust Limits and on Sub-urban routes.	Rs 26250/- per month per vehicle used or kept for use as stage carriages in the fleet, including vehicles hired by the fleet owner during the month to which the tax relates.
----	--	---

"

(iii) in the table, in serial number 11, in column number 3 against item number (c), (d) and (e) of column number 2, for the existing expression "per day" the expression "per day but shall be paid for minimum five days" shall be substituted;

(iv) in the table, in serial number 12, in column number 3 against sub-item number (iii), (iv) and (v) of item number (b) of column number 2, for the existing expression "per day", the expression "per day but shall be paid for minimum five days" shall be substituted; and

(v) after the existing proviso (vi), the following new proviso (vii) shall be added, namely:-

"(vii) in case of vehicles specified in serial number 13, the tax shall be payable on pro rata basis for the period for which vehicle remains without permit."

By Order of the Governor,

(Mahendra Kumar Khinchi)
Joint Secretary to Government